

Shetty Commission Report

1560. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that some of States have, so far, not implemented the recommendations of Shetty Commission for implementation of new salary structure and pay-revision for employees of the judicial services, till date;

(b) if so, the details thereof, State-wise and the reasons therefor;

(c) whether it is also a fact that the judges of the respective courts have already benefited and are availing new salary structure of the said Commission and rest of the employees of judicial services, so far, are not given such benefits; and

(d) the reasons for partial adoption by the State Governments and by when the employees would be benefited?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (d) Information is being collected and will be laid on the Table of the House.

Empowering state governments to prescribe area of minor minerals

†1561. DR. PRABHA THAKUR:

SHRI NARENDRA BUDANIA:

Will the Minister of MINES be pleased to state:

(a) whether Government proposes to invest the States with the right to prescribe the area of minor mineral in the proposed Mines and Minerals Development and Regulation (MMDR) Act, 2010; and

(b) if so, the details thereof?

THE MINISTER OF MINES (SHRI B.K. HANDIQUJE): (a) and (b) The Government has constituted a Group of Ministers to consider various view points on the draft Mines and Minerals (Development and Regulation) Bill, 2010, and give its recommendation to the Government. Since the draft Act is under consideration, the specific measures and provisions are not yet finalised.

†Original notice of the question was received in Hindi.